

ITEM NO.11+12

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

ITEM 11

Miscellaneous Application No. 1923/2021 in C.A. No. 9048/2012

(Arising out of impugned final judgment and order dated 17-04-2014 in C.A. No. 9048/2012 passed by the Supreme Court Of India)

PARSHAVANATH CHARITABLE TRUST & ORS.

Appellant(s)

VERSUS

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION & ORS. Respondent(s)

(FOR ADMISSION and IA No.157050/2021-INTERVENTION/IMPLEADMENT and IA No.155335/2021-APPROPRIATE ORDERS/DIRECTIONS and IA No.157048/2021-APPLICATION FOR PERMISSION)

WITH

MA 1924/2021 in C.A. No. 9048/2012 (IX)

(IA No.156406/2021-INTERVENTION/IMPLEADMENT and IA No.156407/2021-APPROPRIATE ORDERS/DIRECTIONS and IA No.156403/2021-APPLICATION FOR PERMISSION)

ITEM 12

MA No. 1955/2021 in C.A. No. 9048/2012

(IA No.161171/2021-INTERVENTION/IMPLEADMENT and IA No.161174/2021-CLARIFICATION/DIRECTION and IA No.161168/2021-APPLICATION FOR PERMISSION)

Date : 16-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Shubhranshu Padhi, AOR
Mr. Ashish Yadav, Adv.
Mr. Rakshit Jain, Adv.
Mr. Vishal Banshal, Adv.

Mr. Nikhil Goel, AAG
Mr. C.K. Rai, AOR
Mr. Sumit Panwar, Adv.

Ms. Priyashree Sharma PH, Adv.
Ms. Rushali Agarwal, Adv.
Mr. Syed Faraz Alam, Adv.
Mr. Kush Chaturvedi, AOR

Mr. Jatin Zaveri, AOR
Mr. Sunil Fernandes, AOR

For Respondent(s) Mr. G. Prakash, AOR
Mr. Sanand Ramakrishnan, AOR
Mr. Chandra Prakash, AOR
Mr. Gaurav Sharma, AOR
Mr. Mritunjay Kumar Sinha, AOR
Mr. Ajay Choudhary, AOR
Ms. Pratibha Jain, AOR

Mr. Anil Soni, Adv.
Mr. Harish Pandey, AOR

Ms. S. Ramamani, AOR
M/S. Lawyer S Knit & Co, AOR
Mr. Shree Pal Singh, AOR
Mr. Navin Prakash, AOR
Mr. Satish Kumar, AOR
Mr. Gopal Singh, AOR
Mr. Siddharth Singla, AOR

UPON hearing the counsel the Court made the following
O R D E R

ITEM 11 - MA Nos. 1923/2021 and 1924/2021 in C.A.
No. 9048/2012

Orissa Private Engineering Colleges Association has filed this I.A for extension of last date for admission in the 1st year engineering course from 30th November, 2021 to 31st December, 2021. In an application filed by AICTE, this Court approved the revised calendar on 25.10.2021. According to the revised calendar, last date for admission to the 1st year engineering colleges for the academic year 2021-2022 was 30.11.2021 on which date, the courses

were also to commence.

It has been stated in the application that a large number of seats are vacant in the Private Engineering Colleges in view of several students not attending the OJEE due to the pandemic. Mr. Sidhartha Dave, learned senior counsel referred to an order passed by the High Court of Orissa from which it is clear that the State of Odisha does not have any objection.

In the peculiar facts and circumstances of this case and taking into account the disability of the students in being unable to take the OJEE, we extend the last date for admission to engineering courses in the State of Odisha till 31st December, 2021.

Miscellaneous application stands disposed of.

ITEM 12 - MA No. 1955/2021 in C.A. No. 9048/2012

The Karnataka Examination Authority is a society under the Department of Higher Education, Government of Karnataka which is responsible for conducting Entrance Examination for admission to professional courses viz. Engineering, Pharmacy, Agriculture and other courses in the State. Karnataka Examination Authority has filed this application seeking extension of the last date for

completion of the counselling and admission for the Academic Year 2021-2022 till 31.12.2021.

Having heard Mr. Nikhil Goel, learned counsel appearing for the applicant and Mr. Harish Pandey, learned counsel appearing for the AICTE and after taking into account the peculiar facts of this case, we grant the relief prayed for by the applicant and extend the last date for admission to the Engineering, Pharmacy, Agriculture and other courses till 31.12.2021.

We have not expressed any view on the relief sought by the applicant about being permitted for a mop up round after the completion of the counselling for the MBBS course. This order shall not be treated as a precedent.

Miscellaneous application stands disposed of.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master